

Report of Khadi and Village Industries Committee

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy of the Report of the Khadi and Village Industries Committee. [*Placed in Library. See No. LT-1199/68.*]

Notification under Industries (Development and Regulation) Act, etc.

SHRI RAGHUNATH REDDI : I beg to lay on the Table :—

- (1) A copy of Notification No. S. O. 1338 published in Gazette of India dated the 10th April, 1968 under sub-section (2) of section 18A of the Industries (Development and Regulations) Act, 1951. [*Placed in Library. See No. LT-1200/68.*]
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1966-67.
 - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1201/68.*]
- (3) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956 :—
 - (i) The Cost Accounting Records (Cycles) Second Amendment Rules, 1967, published in Notification No. G. S. R. 84 in Gazette of India dated the 13th January, 1968.
 - (ii) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1967, published in Notification No. G. S. R. 85

in Gazette of India dated the 13th January, 1968.

- (iii) The Cost Accounting Records (Cement) Second Amendment Rules, 1967, published in Notification No. G. S. R. 86 in Gazette of India dated the 13th January, 1968.
- (iv) The Cost Accounting Records (Tyres and Tubes) Amendment Rules, 1968, published in Notification No. G. S. R. 1192 in Gazette of India dated the 30th March, 1968. [*Placed in Library. See No. LT-1202/68.*]
- (4) Two statements showing reasons for delay in the Notifications mentioned at item No. (3) above.

Annual Report of National Coal Development Corporation Limited and Government Review thereon

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI RAM SEWAK) : On behalf of Shri P. C. Sethi,

I beg to lay on the Table :—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1966-67 (Hindi and English versions).
 - (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1203/68.*]
- (2) A copy of Government Resolution No. C2-8(7)/67, published in Gazette of India dated the 20th April, 1968, extending the period for submission of the final Report